

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

To

The Principal District & Sessions Judge,  
All Districts of J&K State.

NO:- 48730-53/SS Dt:- 27/5/2018

Subject :- Implementation of resolution adopted in the Chief Justice  
Conference, 2016 (Statistical Section).

Sir,

Kindly find attached a Conference Secretariat online updation portal questionnaires with the request to furnish the requisite information as per attached questionnaires so that updation of the same can be done well in time.

In this regard, you are requested to furnish consolidated information of your Court and Courts Subordinate to you, to the part of questionnaires strictly as per the prescribed proforma through email/fax by or before 05.01.2019 so as to enable us to upload the consolidated data.

The matter may be treated as Most Urgent

Encl: Three leaves.

Yours faithfully,

NO:- 48730-53/SS Dated:- 27/5/2018

Copy to:-

The C.P.C, e-courts (High Court of J&K) at Jammu for uploading the same on the official website.

Assistant Registrar

## Delay and arrears Committee

### Pendency in Subordinate Court of J&K both Civil & Criminal (Main) Cases

S. No.		01.10.2018 – 31.12.2018
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	

### A. Prevention of Corruption Act

#### Pendency of Cases

S. No.		01.10.2018 – 31.12.2018
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 3 years	

### B. Crime against Women

#### Pendency of cases

S. No.		01.10.2018 – 31.12.2018
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	

### C. Crime against Senior Citizens

#### Pendency of Cases

S. No.		01.10.2018 – 31.12.2018
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	

### D. Crime against Marginalized Sections

#### Pendency of Cases

S. No.		01.10.2018 – 31.12.2018
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	

### E. Crime against Differently disable persons

#### Pendency of cases

S. No.		01.10.2018 – 31.12.2018
1	Number of such cases pending at the start of the Quarter	
2	Number of such cases Instituted in the Quarter	
3	Number of such cases disposed of in the Quarter	
4	Number of such cases pending at the end of the Quarter	
5	Number of such cases pending at the end of Quarter that have been pending for more than 5 years	

**Monitoring mechanism for tracking the progress of cases to under-Trial Prisoners****A. Details Regarding Number of Under-Trial Prisoners in the State:**

Sl. No.		As on <u>31.12.2018</u>
1.	Total number of inmates in all the jails of the State (including under-trial prisoners)	
2.	Total number of under-trial prisoners	
3.	Percentage under-trial prisoners	

**B. Detail regarding Criminal cases pertaining to under-trial prisoners.**

Sl. No.		As on <u>31.12.2018</u>
1	Total number of Criminal Cases pending in the District (all categories including Sessions Courts and Magistrate Courts)	
2	Total number of cases pertaining to Under-Trial prisoners	
3	Number of cases of the criminal cases of the Under-Trial prisoners having duration of :	
a)	Less than One year	
b)	1-3 years	
c)	3-5 years	
d)	5-10 years	
e)	More than 10 years	